

Order dated 27.11.03

None appeared for the applicant nor the applicant in person when called. This being a year-old case of 1999, it is not possible to drag this matter any further. However, we have heard Shri D.N. Mishra, learned Counsel for the Respondents. Shri Mishra, by filing a Memo dated 27.11.03 has disclosed that the applicant has been reinstated to the former post of D.D.A. vide order dated 20/24.6.2002, (a copy of which has already been enclosed to the Memo) and the differential salary for the period has already been paid to him. In the aforesaid premises, there remains nothing more to be adjudicated by this Tribunal, and accordingly, this O.A. is disposed of as infructuous. No costs.

[Signature]
Vice-Chairman

[Signature]
Members

Copies of order
27.11.03
may be sent to
for record in house

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8-11-03

[Signature]
S. K. S.